

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 317
CAA-45(ND)/2022

IN THE MATTER OF:

M/s. Akita Electronics Pvt. Ltd.(AEPL) And M/s. Petitioner/Applicant
Ranchor Infra Developers Pvt. Ltd.(RIDPL)

Order u/S. 230-232 of the Companies Act, 2013

Order delivered on 08.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. M K BANSAL, Adv.
For the RD : Ms. Joyti Khurana, Adv.

ORDER

Ld. Counsel appears for the Applicant. Ld. Counsel appearing for the RD has stated that she has not received the response filed by Applicant to the observations made by RD and seeks time to take instructions.

List the matter **on 29.04.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay